IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI SPECIAL BENCH

(CAA)-147(PB)/2017

IN THE MATTER OF:

Berkeley Design Automation India Pvt. Ltd.

Applicant/petitioner

And

Mentor Graphics(India) Pvt. Ltd.

Respondent

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 20.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner :

Mr. Mahesh Aggarwal and Rajiv Kumar

Aggarwal, Advocates

For the Income Tax Deptt.

Ms. EashaKadian, Proxy Counsel for

Ms. Lakshmi Gurung, Standing Counsel Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

For the OL, Delhi

Mr. Manish Raj, Co. Prosecutor

For RD (NR) Delhi/ROC, Delhi:

ORDER

Learned counsel for the petitioner submits that they have regularly filed annual returns with the office of ROC. They have filed annual return for financial year ended 31.03.2017. A copy of the financial statement year ended 31.03.2017 may be placed on record.

Learned counsel appearing for the Income Tax Department states that the applicant company had filed its affidavit regarding no objection, received by them.

Post the matter on 28th February 2018.

MEMBER (TECHNICAL)

(Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)

Deepak Kumar / 20.02.2018